

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

231. CP/156(MB)2021

IN THE MATTER OF

Monarch Infraprojects Pvt. Ltd.

... Petitioner

Vs

Union Of India Through The Office Of Regional Director Mumbai Western Region

...Respondent

Rule 11 of NCLT, 2016

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **12.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/